

**IN THE INCOME TAX APPELLATE TRIBUNAL
“C” Bench, Mumbai**

**Before Shri Pramod Kumar, Vice President
and Shri Ravish Sood, Judicial Member**

**ITA Nos.3470-3471 & 5198/Mum/2018
(Assessment Years: 2012-13, 2013-14 & 2014-15)**

Shri Prayagdharm Trust
301-B, Dev Darshan Mahim,
Mumbai-12

CIT(A)-1
R. No.617, Piramal Chambers,
Vs. Lalbaug, Mumbai – 12

PAN – AAATP0079L

(Appellant)

(Respondent)

Appellant by: Shri Yogesh Thar, A.R
Respondent by: Shri Awungshi Gimson, CIT D.R

Date of Hearing: 03.10.2019
Date of Pronouncement: 07.10.2019

ORDER

PER RAVISH SOOD, JM

The captioned appeals filed by the assessee are directed against the respective orders passed by the CIT(A)-1, Mumbai, dated 21.03.2018 for A.Y. 2012-13, A.Y. 2013-14 and A.Y. 2014-15, which in turn arises from the respective assessments framed for the aforementioned years under Sec. 143(3) of the Income-tax Act, 1961 (for short 'Act').

2. At the very outset of the hearing of the appeal, the Id. Authorized Representative (for short 'A.R') for the assessee had sought the permission of the Tribunal for withdrawal of the aforesaid appeals. The Id. A.R had placed on record letters dated 30.09.2019, wherein the assessee had sought leave of the Tribunal for withdrawing the captioned appeals.

3. On a perusal of the aforesaid letters, it appears that the assessee seeks to withdraw the captioned appeals for two reasons, viz. (i) the filing of the appeals was backed by a misconception as regards the order of the CIT(A) pertaining to the entitlement of the assessee

towards carry forward of unabsorbed losses; and (ii) the smallness of amount involved as regards the issue of non-allowability of standard deduction under Sec.24(a) of the Act, while computing the income under the head 'house property'. Be that as it may, the Id. Departmental Representative (for short 'D.R') did not object to the permission sought by the assessee for withdrawal of the captioned appeals.

4. In the backdrop of the aforesaid facts, we herein permit the assessee to withdraw the captioned appeals.

5. The aforesaid appeals of the assessee for A.Y. 2012-13, ITA No.3470/Mum/2018, A.Y. 2013-14, ITA No.3471/Mum/2018 and A.Y. 2014-15, ITA No.5198/Mum/2018 are dismissed as withdrawn.

Order pronounced in the open court on 07.10.2019

Sd/-
(Pranod Kumar)
VICE PRESIDENT

Sd/-
(Ravish Sood)
JUDICIAL MEMBER

मुंबई Mumbai; दिनांक 07.10.2019
PS. Rohit

आदेश की प्रतिलिपि अग्रेषित/Copy of the Order forwarded to :

1. अपीलार्थी / The Appellant
2. प्रत्यर्थी / The Respondent.
3. आयकर आयुक्त(अपील) / The CIT(A)-
4. आयकर आयुक्त / CIT
5. विभागीय प्रतिनिधि, आयकर अपीलीय अधिकरण, मुंबई /
DR, ITAT, Mumbai
6. गार्ड फाईल / Guard file.

सत्यापित प्रति //True Copy//

आदेशानुसार/ BY ORDER,
उप/सहायक पंजीकार (Dy./Asstt. Registrar)
आयकर अपीलीय अधिकरण, मुंबई / ITAT, Mumbai